

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2118
ANSWERED ON:01.12.2000
ISSUE OF SMART CARDS
JASWANT SINGH YADAV

Will the Minister of FINANCE be pleased to state:

- (a) whether IDBI and ICICI have started the issue of smart cards to its customers;
- (b) if so, the details thereof;
- (c) whether RBI has issued any guidelines in this regard;
- (d) if so, the details thereof; and
- (e) the extent to which smart cards are likely to replace the existing currency notes and coins ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL):

(a) and (b) According to Industrial Development Bank of India (IDBi) it has not issued smart cards to its clients but IDBI Bank Ltd. as subsidiary of IDBI has started issuing smart cards to the customers. Out of 944 applications for smart cards received by IDBI Bank Ltd. 902 customers have been issued smart cards. ICICI has also issued Smart Card on Pilot basis to employees of Infosys Technologies Ltd., Electronic City, Bangalore.

(c) and (d) Reserve Bank of India (RBI) has issued a circular addressed to scheduled commercial banks on 12th November, 1999 regarding issue of smart card/debit card by banks. A copy of the circular is given in enclosed Statement.

(e) Use of smart cards is expected to play a major role in e-Payment mechanism and with the use of smart cards small value purchases will be simplified and the need to maintain large quantity of change will be eliminated.

Statement

Telegram: `Bankchalan` Mumbai Telephone: 2189131-39
Telex No. 0-11-56135
Fax No. 0091-22-2188770 Post Box No.: 6068

RESERVE BANK OF INDIA
Central office
Please quote in replay. Department of Banking Operations & Development
CENTRE -1, World Trade Centre
Cuffe Parade, Colaba, Mumbai-400 005.

Ref.: DBOD. No. FSC.BC. 123/24.01.019/99-2000 November 12, 1999

ALL Scheduled Commercial Banks (excluding RRBs)

Dear Sir,

Guidelines for the issue of Smart/Debit Cards by banks.

1. Some of the banks have introduced Smart Cards/Debit cards and some more are desirous of introducing such cards. Since Smart Cards/Debit Cards are new payment instruments, it has been considered necessary to issue broad guidelines to banks including safeguards to be observed in this regard. The guidelines are given in the Annexure-I for compliance by banks.

2. Banks may introduce Smart/Debit Cards with the approval of their Boards, keeping in view the Guideline enclosed. While banks need not obtain the prior approval of the RBI, the details of smart/debit cards introduced may be advised to us together with a copy each of the agenda note put up to their Boards and the resolution passed thereon. It is advised that banks should not issue smart/debit cards in tie-up with any other non-bank entities.

3. The banks should review operations of Smart/Debit Cards and put up review notes to their Boards at half-yearly intervals, say, as at the end of March and September, every year.

4. A report on the operations of the Smart/Debit Cards issued by banks may be forwarded to the Adviser-in-Charge, Reserve Bank of India, Monetary Policy Department, Mumbai 400001 on a fortnightly basis, i.e. so on the reporting. Friday, incorporating information as indicated in Annexure-II.

5. Please acknowledges, receipt.

Yours faithfully,

(P.V. Subba Rao) Chief General Manager

Enclosure: As above

Annexure I

The guidelines for the issue of the Smart Cards/ Debit Cards by banks .

1. Coverage:

The guidelines apply to the smart cards/cards encompassing all or any of the following operations :

Electronic payment involving the use of card, in particular at point of sale and such other places where a terminal/device for the use/access of the card is placed. The withdrawing of bank notes, the depositing of the bank notes and cheques and connected operations in electronic devices such as cash dispensing machines and ATMs. Any card or a function of a card which contains real value in the form of electronic money which someone has paid for in advance, one of which can be reloaded with further funds or one which can connect to the cardholder's bank account (online) for payment through such account and which can be used for a range of purposes.

2. Cash Withdrawals

No cash transaction, that is, cash withdrawals or deposits should be offered at the Point of Sale, with the smart/debit cards under any facility, without prior authorisation of RBI under section 23 of the Banking Regulation Act, 1949.

3. Eligibility of Customers

The banks should issue the smart/debit card to its customers having good financial standing and who have maintained the accounts satisfactorily for at least six months. However, the banks can issue on line debit cards to select customers with good financial standing even if they have maintained the accounts with the banks for less than six months. Banks can extend the Smart Card/Debit Cards facility to those having saving bank account/current account/ fixed deposit accounts with built-in liquidity features maintained by individuals, corporate bodies and firms. Smart Card/Debit Card facility should not be extended to cash credit/loan account holders. The banks can, however, issue on the debits cards against personal loan accounts, where operations through cheques are permitted.

4- Treatment of Liability:

The outstanding balances/unspent balances stored on the smart/debit cards shall be subject to the computation for the purpose of maintenance of reserve requirements. This position will be computed on the basis of the balances appearing in the books of the bank as on the date of reporting.

5. Payment of Interest:

In case of smart cards having stored value (as in case of the off-line mode of operation of the smart card), no interest may be paid on the balances transferred to the smart cards. In case of debit cards or on line smart cards, the payment of interest should be in accordance with the interest rate directives issued to banks from time to time under Sections 21 and 35A of the Banking Regulation Act, 1949.

6. Security and other aspects:

- (a) The bank shall ensure full security of the smart card. The security of the smartcard shall be the responsibility of the bank and the losses incurred by any party on account of breach of security, failure of the security mechanism shall be borne by the bank.
- (b) No banks shall despatch a card to a customer unsolicited, except in the case where the card is a replacement for a card already held by the customer.
- (c) Banks shall keep for a sufficient period of time, internal records to enable operations to be traced and errors to be rectified (taking into account the law of limitation for the time barred cases).
- (d) The cardholder shall be provided with a written record of the transaction after he has completed it, either immediately in the form of receipt or within a reasonable period of time in another form such as the customary bank statement.
- (e) The cardholders shall bear the loss sustained up to the time of notification to the bank of any loss, theft or Copying of the card but only up to a certain limit (of fixed amount or a percentage of the transaction agreed upon in advance between the cardholder and the bank), except where the card holder acted fraudulently, knowingly or with extreme negligence.
- (f) Each bank shall provide means whereby his customers may at any time of the day or night notify the loss, theft or copying of their payment devices.
- (g) On receipt of notification of the loss, theft or copying of the card, the bank shall take all action open to it to stop any further use of the card.

7. Terms and Conditions for issue:

The relationship between the bank and the card holder shall be contractual. In case of contractual relationship between the card holder and the bank:

- (a) Each bank shall make available to the card holders in writing, a set of contractual terms and conditions governing the issue and use of such a card. These terms shall maintain a fair balance between the interests of the parties concerned.
- (b) The terms shall be expressed clearly.
- (c) The terms shall specify the basis of any charges, but not necessarily the amount of charges at any point of time.
- (d) The terms shall specify the period within which the card holder's account would normally be debited.
- (e) The terms may be altered by the bank, but sufficient notice of the change shall be given to the cardholder to enable him to withdraw if he so chooses. A period shall be specified after which time the card holder would be deemed to have accepted the terms if he had not withdrawn during the specified period.
- (f)(i) The terms shall put the cardholder under an obligation to take all appropriate steps to keep safe the card and the means (such as PIN or code) which enable it to be used.
- (ii) The terms shall put the cardholder under an obligation not to record the PIN or code, in any form that would be intelligible or

otherwise accessible to any third party if access is gained to such a record, either honestly or dishonestly.

(iii) The terms shall put the cardholder under an obligation to notify the bank immediately after becoming aware:

of the loss or theft or copying of the card or the means which enable it to be used;

of the recording on the card holder's account of any unauthorised transaction;

of any error or other irregularity in the maintaining of that account by the bank.

(iv) The terms shall specify a contact point to which such notification can be made, such notification can be made at any time of the day or night.

(v) The terms shall put the cardholder under an obligation not to countermand an order which he has given by means of his card.

(g) The terms shall specify that the bank shall exercise care when issuing PINs codes and shall be under an obligation not to disclose the card holder's PIN or code, except to the card holders.

(h) The terms shall specify that the bank shall be responsible for direct losses incurred by a cardholder due to a system malfunction directly within the bank's control. However, the bank shall not be held liable for any loss caused by a technical breakdown of the payment system if the breakdown of the system was recognisable for the cardholder by message on the display of the device or otherwise known. The responsibility of the bank for the non-execution or defective execution of the transaction is limited to the principal sum and the loss of interest subject to the provisions of the law governing the terms.

Annexure II

Reporting format for the issue and operations of the Smart Cards/Debit Cards

1. Name of the bank:
2. Period of reporting:
3. Type of the card with the hardware components (I.C. Chip) e.g. Magnetic stripe, CPU, memory:
4. Type of the software used:
5. Names of products offered through the smart card:
6. Limits on the storage of the amount:
7. Re-loadability features:
8. Security standards followed:
9. Service provider; (self or otherwise)
10. Total no. of outlets where the smart cards can be used:

Of which -

- a. POS Terminals:
- b. Merchant Establishments:
- c. ATMs:
- d. Others - please specify.

11. Total no. of cards issued;

Of which-

- a. against savings bank a/c:
- b. against current a/c:
- c. against float a/c:

12. Total amount of balance stored on the smart cards as on the date of reporting:

13. Total amount of unspent balance on the smart cards as on the date of reporting:

14. Total no. of transactions during the period:

15. Amount involved in the total no. of transactions:

16 Transaction settlement mechanism (full procedure):

a. whether on-line or

b. off-line

17. Instances of fraud, if any, during the period:

a. No. of frauds:

b. Amount involved:

c. Amount of loss to the bank:

d. Amount of loss to the cardholder: